

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:296
ANSWERED ON:03.12.2003
IMPOSITION OF UNIFORM LICENCE FEE
VINAY KUMAR SORAKE

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government have accepted the recommendations of the Telecom Regulatory Authority of India (TRAI) for imposition of uniform licence fee for telecom service providers both cellular and WLL;
- (b) whether undue delay in enforcing a uniform licence fee both for cellular and WLL operators has helped WLL operators to a mass fortunes due to lack of clear-cut guidelines on limited mobility of WLL providers;
- (c) if so, the facts thereof;
- (d) whether any of the WLL operators have been found to have violated the ground-rules of the limited mobility clause;
- (e) if so, whether any penalty has been imposed on them; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SRI P. YASHOK PRADHAN)

(a) Yes, Sir.

(b) & (c): No, Sir. At the time of permitting Limited Mobility to Basic Service Operators on 25.1.2001, the licence fee for Cellular and Basic Service Operators was brought at par.

(d) to (f): Two of the Basic Service Operators have been providing combination of certain facilities which changed the nature of the service thereby blurring the difference between limited mobility facility and full-fledged cellular service. A notice to discontinue the features /facilities was issued to them accordingly. Further, the Government accepted the TRAI recommendations on Unified Access Services Licence (UASL) and these Basic Service Operators have migrated to UASL after paying the penalty.